

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). Central excise duty on medicines is broadly aligned with the Drugs (prices Control) Order, 1987. Medicines which are manufactured out of bulk drugs specified in the First Schedule to DPCO, 1987, which are required for National Health Programmes and also specified medicines belonging to the category of anticancer, cardiovascular, anti-diabetic etc. are exempted from central excise duty. Medicines belonging to category II of DPCO, 1987 are chargeable to central excise duty.

(e) The Ministry of Finance does not maintain separate statistics regarding collection of revenue from different categories groups of medicines.

(d) and (e). The central excise duty on medicines varies from zero to 15.75% *ad-valorem*. In addition, taxes such as sales tax are levied by the State Government and

other authorities. The incidence of duties levied by the Central Government on medicines manufactured in the country is not very high. There is no proposal at present to reduce the taxes levied by the Central Government on medicines.

### Irrigation Potential

3473. SHRIMATI JAYANTI PATNAIK: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total irrigation potential created in the country during the last three years (year-wise) from different sources; and

(b) the additional irrigation potential expected to be created from different sources by the end of the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) Requisite information is as under:-

Source	In. Th. ha.		
	1986-87 (Actual)	1987-88 (Anticipated)	1988-89 (Target)
Major & Medium (Additional)	459.50	681.60	974.16
Minor (Additional)	1642.26	1620.26	2876.63
Total (Additional)	2101.76	2302.11	3850.79

(b) Additional irrigation potential targetted to be created during 1989-90 is 820.55 Th. ha. through major and medium irrigation schemes and 1926.11 Th. ha. through minor irrigation schemes.

[Translation]

### Acceptance of Small Denomination Notes by Banks

3474. SHRI SARFARAZ AHMAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Bank na note lene se mana kiya" appearing in Delhi edition of "Jansatta" of 28th April, 1989;

(b) if so, the steps being taken by Government to check the tendency of banks of not accepting notes of small denominations; and

(c) the action taken against the guilty bank officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). Government have seen the news item which refers to non-acceptance of small denomination Notes by State Bank of India, Asaf Ali Road Branch, Delhi, from the representative of a Government Girls Higher Secondary School.

State Bank of India (SBI) has reported that there was heavy rush of customers on that particular day in its Asaf Ali Road Branch. The representative of the school came to deposit Rs. 43,000/- comprising largely of different small denomination Notes late at the closing hour of bank business. With a view to avoid inconvenience to large number of other customers waiting, the school representative was requested to deposit the amount on the next working day. The position was also explained to the Principal of the School.

SBI has further reported that the Branch Manager of the said branch has, however, been advised to avoid recurrence of such incidents in future in the interest of better customer service.

[English]

### Setting up of Coastal Management Authority

3475. SHRI P.A. ANTONY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union government have asked the Kerala Government to set up a Coastal Management Authority to check sea-erosion effectively;

(b) whether the State Government has agreed to this proposal; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M.JACQB): (a) Recently, a draft model bill to set up a Coastal Land Management Authority has been sent to the maritime States.

(b) and (c). Follow up action has not been received from the State Government.

### Assistance Under SEPUP in Tamil Nadu

3476. SHRI S. SINGARAVADIVEL: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the Town Panchayats in Tamil Nadu are classified into Urban Town Panchayats and Rural Town Panchayats;

(b) whether the Panchayats classified as Urban Town Panchayats in Tamil Nadu are not benefited either under the Jawahar Rozgar Yojana or under the Self Employment Programme for Urban Poor (SEPUP) till date; and

(c) if so, the action proposed to be taken